प्रधान मंत्री तथा अणु शक्ति मंत्री (श्री लाल बहादुर शास्त्री): (क) तारापुर प्रमाणु विद्युत् स्टेशन के लिये 1127 एकड़ भूमि, जिस में 701 एकड़ भूमि महाराष्ट्र सरकार की है, अर्जित की गई है ।

(ख) जी नहीं ।

Land for Stadium at Calcutta

836. Dr. Saradish Roy: Will the Minister of Defence be pleased to refer to the reply given to Unstarred Question No. 179 on the 1st June 1964 and state:

(a) whether any final decision has since been taken on the request of the West Bengal Government for the release of land to build the Stadium at Calcutta; and

(b) if not, when the matter is likely to be finalized?

The Minister of Defence (Shri Y. B. Chavan): (a) and (b). A decision has been taken to lease 22·772 acres of land out of the Calcutta Maidan to the Government of West Bengal for construction of a foot-ball stadium subject to the settlement of terms and conditions of the lease which are under negotiation with the State Government.

---

12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

MURDER OF SARDAR PRATAP SINGH KAIRON AND THREE OTHERS

Shri Balmiki (Khurja): I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:

"The murder of Sardar Pratap Singh Kairon and three other persons on the 6th February, 1965."

The Minister of State in the Ministry of Home Affairs (Shri Hathi): Mr. Speaker, Sir, the hon. Members of this House are aware how the whole country received with shock the sad news of the murder of Sardar Pratap Singh Kairon and his companions on the 6th February, 1965. The House is well aware of the broad outlines of the manner in which this murder was committed. Since then the machinery of the Government of Punjab with all the necessary assistance and resources available from the Government of India is engaged in investigating this crime. The Members have rightly felt concerned about the progress of investigation. (*Interruption*). Sir, the statement runs to about four pages. Shall I lay it on the Table or shall I read it out? (*Interruption*).

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, गृह-कार्य मन्त्री को सदन में बुलाया जाये । यह बहुत महत्वपूर्ण सवाल है ।

Shri Hathi: Certain details have been given from time to time by the authorities in Punjab through press releases and their statements in the State Assembly. I am, however, placing below a brief account of the events and the steps that have been taken.

On the 6th February, 1965, at about 12·15 P.M., the car in which Sardar Pratap Singh Kairon, Shri Baldev Kapur, formerly Joint Director of Industries, Punjab, Shri Ajit Singh, Personal Assistant to Sardar Pratap Singh Kairon, were travelling was stopped at the behest of four persons. (*Interruption*). This was near milestone 18/14 close to village Rasoi, Police Station Rai, district Rohtak. The four assailants closed in upon the car and with their weapons shot dead Sardar Pratap Singh Kairon, his two companions and the driver Shri Dalip Singh. The culprits were armed with a rifle, a shot gun and two revolvers. (*Interruption*).

Shri Nath Pai (Rajapur): Is the Minister reading something other than what has appeared in the newspapers? All the facts are known it is common knowledge. What we want to know is, how far they have succeeded in bringing the culprits to book. (*Interruption*).

Mr. Speaker: On the one hand, some Members want the statement to be read. On the other hand, ...

Shri Nath Pai: What he has read is common place news. We want to know the efforts made to bring the culprits to book.

श्री मधु लिमये : हम गृह मन्त्री को सदन में चाहते हैं ।

Shri Hem Barua (Gauhati): It is not a statement; he is just reading out a condolence message.

श्री हुकम चन्द कछवाय (देवास) : आज समाचार पत्रों में यह छपा है कि नन्दा जी जवाब देंगे । हम चाहते हैं कि वह इस सदन में मौजूद रहें । हम उनके द्वारा जवाब सुनना चाहते हैं ।

अध्यक्ष महोदय : अगर मिनिस्टर आफ स्टेट मौजूद हैं और होम मिनिस्टर साहब कहीं गए हुए हैं, तो मैं उनको मजबूर नहीं कर सकता कि वही जवाब दें ।

श्री मधु लिमये : अध्यक्ष महोदय, क्या इससे भी महत्वपूर्ण कोई सवाल है ?

अध्यक्ष महोदय : माननीय सदस्य, श्री मधु लिमये, को इस तरह नहीं बोलते चले जाना चाहिए ।

Shri S. M. Banerjee (Kanpur): If the Home Minister is in Delhi, let him read it.

Mr. Speaker: Order, order. If the Minister of State is able to answer the question and read his statement, I do not understand why hon. Members should insist that a particular Minister should read it. If he is not able to answer, then alone, Members might have a complaint. (*Interruption*).

Shri Mohammad Elias (Howrah): The Home Minister must be prepared to face this House on this vital matter.

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): He is in the Rajya Sabha and therefore he is not here now. (*Interruption*).

Mr. Speaker: Can the Home Minister come at 4:45 P.M.?

Shri Hathi: Yes, Sir.

Shri Ranga (Chittoor): I do not know why they should insist on the Home Minister himself making the statement. Is it not the practice in this House that anyone belonging to the particular Ministry, in the absence of the Cabinet Minister, is allowed to give any message, read out any report or give any answer on behalf of his Ministry. He can do so even in the absence of the main Minister. Why are you calling for the Home Minister?

The Minister of Rehabilitation (Shri Tyagi): Sir. . . . .

Shrimati Renu Chakravartty (Barrackpore): The Prime Minister has already explained the position. What does Mr. Tyagi want to add?

Shri Tyagi: I am also a Member of the House and I also have the privilege of having my say. Why can't I?

There has been an old practice in this Parliament that as and when the main Ministers are not available, the Minister of State or Deputy Minister and sometimes even a Minister holding another portfolio replies. It is a question of joint responsibility and I would seek your ruling in this matter.

श्री हुकम चन्द कछवाय : क्या मन्त्री महोदय सरदार की ओर से बोल रहे हैं या व्यक्तिगत रूप में बोल रहे हैं ?

Shri Tyagi: It is not for the House to insist that a particular Minister must answer. If a Minister is impeached, personally, he might reply. Otherwise, it is the privilege of all the Ministers to reply on behalf of the Government.

Mr. Speaker *rose*—

Shri R. S. Pandey (Guna): On a point of order, Sir.

Shri Nath Pai: I also had a point of order, but seeing that you were on your legs, Sir, I sat down. In spite of your standing, if somebody starts claiming your attention by just saying "point of order", are we going to yield?

Mr. Speaker: I will just read out the decisions that we took when I called the leaders of Opposition groups and certain members from the opposition. When a Member has a point of order, he should not begin speaking on the subject or formulate his point of order. He can stand up and say, "Point of order". In this particular case, I sat down to hear that point of order. He has the right to formulate his point of order.

श्री प्रकाशवीर शास्त्री (बिजनौर) : जब स्पीकर महोदय खड़े हों, तो पायंट आफ़ आर्डर नहीं उठाया जाना चाहिए ।

श्री नाथ पाई : हम इस को मानते आए हैं ।

श्री त्यागी : बीच में बोलने की इजाजत नहीं होनी चाहिए ।

श्री नाथ पाई : मन्त्री महोदय ने ही बीच में गड़बड़ शुरू कर दी है ।

श्री काशी नाथ पांडे (हाता) : अध्यक्ष महोदय . . .

अध्यक्ष महोदय : माननीय सदस्य बैठ जायें ।

Shri K. N. Pande: Is it the way of democracy?

श्री नाथ पाई : हम डेमोक्रेसी पर माननीय सदस्य का लैक्चर सेंट्रल हाल में सुनेंगे, यहां नहीं ।

अध्यक्ष महोदय : हम माननीय सदस्य का लैक्चर ही सुन लेते हैं ।

Shri S. M. Banerjee: Should I move that Mr. Pande be expelled from the House?

Mr. Speaker: It is not usually with my permission that he makes motions! Now, we should behave better. I may refer to the decisions, rather we might call them suggestions if the House cannot take them as decisions, that have been taken:

(i) "A member who had a point of order should stand up and say "Point of Order". He should not proceed to formulate it until the member was identified by the Chair. Only after he had been identified, he should proceed to speak on his point of order;

(ii) While formulating his point of order, a member should quote the specific rule or the provision of the Constitution relating to the procedure of the House which might have been ignored or neglected or violated;

(iii) No member should rise or speak, either standing or sitting, when the Speaker was on his feet.

Shri Hem Barua: That is exactly my submission.

Shri Hari Vishnu Kamath (Hoshangabad): He was upholding your authority.

Mr. Speaker: I am now standing and the Members are speaking.

Then, it was decided:

"The Speaker should be heard in silence and any member wanting to speak should rise only after the Speaker had sat down and he had called the member to speak.

(iv) Matters on which the Speaker could not give any relief should not be the subject of a point of order. Should a member desire to have a clarification from a Minister or subject to any statement which a Minister might have made, he should say so in the House with the permission of the Speaker and should not raise it in the garb of a point of order."

This is what I would request hon. Members to just (*Shri Hari Vishnu Kamath*: Keep in mind) keep in mind, as Shri Kamath says, or to pay heed to, as I would say, and I hope if these suggestions are kept in mind probably there might be a better....

Shri Shinkre (Marmagoa): Less number of points of order.

Mr. Speaker: But these interruptions would continue.

I was saying, if these suggestions are kept in mind probably there might be a better conduct of business.

Now, objection has been taken by Shri Ranga that it has been the procedure here and the tradition that when a Minister is not present any Minister from that Ministry can answer questions, calling attention notices or even adjournment motions or whatever it might be. That was what I said myself. But then there were demands from the Members that the Home Minister should be present. Therefore, I said, because the hon. Minister had also said that the statement was of four pages, if there is a demand really that the Home Minister should be present I could only ask the Minister to lay it on the Table of the House, have the statement circulated to the Members, ask the Home Minister to be present here at 4·45 and allow questions to be put at that time.

Several hon. Members: No, no.

Mr. Speaker: It is for the House to decide.

Shri Raghunath Singh (Varanasi): It is quite correct.

Mr. Speaker: Just now I read the decisions reached and the House also agreed with them. Therefore, some time should elapse before we do this kind of interruptions.

I only want to know the pleasure of the House. If that be the pleasure of the House, then I can ask the Home Minister to lay it on the Table, have it circulated among hon. Members and allow questions to be put at 4·45.

Several hon. Members: No, no.

Mr. Speaker: Then the hon. Minister might read the statement.

Shri J. B. Kripalani (Amroha): Let him read those portions which are relevant to the question that has been asked. All are not relevent.

Mr. Speaker: I will leave it to the Minister.

Shri Hathi: Information of the occurrence was given to Police Station Rai by the Sarpanch of village Rasoi at about 12·45 P.M. The Station House Officer, after registering the case, immediately left for the spot in a car taking with him one Head Constable and three Constables who were then available and reached the scene at about 1.05 p.m. In the meantime, the Police Station Clerk had sent telephonic information to the Superintendent of Police, Rohtak, Police Station Samalkha (District Karnal), P.S. Sonepat (District Rohtak), Police Station Narela (Delhi) and to Chandigarh. He also requested the Commandant, Central Government Police Centre, which is about two kilometres from

[Shri Hathi]

the place of occurrence, for assistance. After making arrangements to guard the scene of crime against interference, a *nakabandi* was organsied by the local police at suitable points to intercept the fleeing culprits. Search parties were organised with the help of the Punjab Police and the Delhi Police. Movement of persons leaving out of India were also checked immediately at Delhi.

Senior officers from the Intelligence Bureau, from Delhi Police, including the two Deputy Inspectors General of Police, Delhi, Investigation squad of the Delhi, C.I.D., photo units and trackers, arrived at the scene at about 3:15 P.M. Experts from the Forensic Science Laboratory, Calcutta, were flown to the scene of crime the same night under orders of the Central Government, and reached the place of occurrence early following morning. In addition, the mobile unit of the Forensic Laboratory, Chandigarh, also arrived. A wireless set was installed at the place of occurrence by the Delhi Police for providing immediate communication with other Police units.

The bodies were sent to Sonepat Hospital where the Chief Medical Officer conducted post-mortem examination on the morning of 7th February. There were two bullet injuries on the body of Sardar Pratap Singh Kairon fired from a ·32 revolver, one below the left eye and the other below the left ear. There were no exit wounds.

Fingerprints experts were able to take some fingerprint impressions on the outer side of the windscreen of the car. These were photographed. Footprints on the place of occurrence and on the route followed by the culprits were obtained, photographed and plastercasts made.

Suitable investigating teams were immediately formed to make detailed inquiries in Delhi, Punjab and in all the neighbouring territories. Separate teams were detailed for the investigation of different aspects of the case and to follow different lines of clue obtained. Prompt inquiries were made in hotels, sarais, garages and motor transport companies.

A special team of the Punjab Police consisting of two Deputy Inspectors-General five Superinendents of Police, ten Deputy Superintendents of Police and 40 non-gazetted officers and about 100 constables are detailed for this investigation. In addition, the Delhi Police have made available the services of a Superintendent of Police, two Deputy Superintendents of Police and three Inspectors exclusively for this investigation. A selected staff of the Intelligence Bureau have also been detailed to collect intelligence and to assist the Punjab Police. A special team headed by a Superintendent of Police from Punjab is working in Delhi to screen all the possible suspects. A very close liasion is being maintained between these various investigation teams. Senior officers of Delhi and Punjab are co-ordinating their efforts. At the request of the Chief Minister of Punjab, the Central Government have instructed the Director of the Intelligence Bureau to keep himself in constant touch with the investigation, give necessary guidance and ensure co-ordination between the Punjab and Delhi investigating authorities as also to see that full co-operation from the other State Police forces is available whenever necessary. No possible motive for the crime is being ruled out. Those in charge of the investigation are keeping their mind open and pursuing all manner of clues and exploring all possibilities. The close and active association of the Director of the Intelligence Bureau and the fact that officers of the Intelligence Bureau have been detailed for this work ensure that motives other than those of personal

revenge and the like are not given inadequate attention.

So far over 7,000 persons have been interrogated and movements of thousands of bad characters and about 4,600 vehicles have been checked. Every information and clue, which is likely to be of assistance in the investigation of this case, has been vigorously pursued and cross-checked. As a result of these efforts, some clues have been obtained which are being closly studied and followed up.

Investigation in a case of this nature is often a prolonged process. A mass of information, has to be sifted and what is of value has to be followed up. Various clues have to be checked and cross-checked. All this takes time. Much of the information available to the police cannot be disclosed at this stage as this is likely to prejudice the investigation. I would therefore request the Members to appreciate this inherent difficulty in disclosing all details now. I can assure the Members that the closest possible investigation is being made, the fullest assistance is being given to the State Government, there has been no unavoidable delay at any stage and no possibility is being ignored.

श्री बाल्मीकी : हमारे प्रजातन्त्र का यह दुर्भाग्य है कि सरदार प्रतापसिंह कैरो जैसे सम्भ्रान्त व्यक्ति की हत्या हुई । उसका पता न लगाया जाना और भी निन्दनीय है । मैं मन्त्री महोदय से यह जानना चाहता हूं कि जब एक महीने से अधिक इस काण्ड को घटित हुए हो गया है तो इतनी देरी का क्या कारण है और क्या यह मामला इनवेस्टीगेशन के लिए सी० बी० आई० के सुपुर्द किया जाएगा ?

श्री हाथी : अभी तक जो कारंवाई हो रही है . . .

अध्यक्ष महोदय : बाकी सवाल का जवाब तो आ गया, सिर्फ पिछले हिस्से का जवाब दे दिया जाये ।

श्री हाथी : इसके लिये पंजाब गवर्नमेंट जो मदद मांगेगी वह हम देंगे ।

श्री प्रकाशवीर शास्त्री : यह दिल दहलाने वाली हत्या जो दिल्ली की जड़ में हुई वह दिल्ली से अम्बाला जाने वाली उस सड़क पर हुई जहां पर एक मिनट के लिये भी यात्रा कभी नहीं रुकती है, लेकिन उस समय आधे घंटे के लिये बराबर वहां यात्रा रुकी रही और चार आदमियों को बेरहमी से मारा गया . . .

अध्यक्ष महोदय : आप मिनिस्टर से भी यह बातें नहीं सुनना चाहते थे, अखबारों में कुछ निकल चुका है क्या आप उसको दोहरायेंगे ।

श्री प्रकाशवीर शास्त्री : मैं पृष्ठभूमि में जो कुछ कहना चाहता हूं उसको सुन लिया जाये । मैं कहना चाहता हूं कि इस स्थिति को ध्यान में रखते हुए और पंजाब विधान सभा के लगभग तीस सदस्यों ने प्रधान मन्त्री को और भारत सरकार को जो यह लिखा है कि इस हत्या के पीछे कोई राजनीतिक षड़यन्त्र भी प्रतीत होता है, इस को ध्यान में रखते हुए मैं प्रधान मन्त्री जी से विशेष रूप से जानना चाहता हूं कि क्या उन्होंने इस जांच समिति को या गृह मन्त्रालय को इस प्रकार के भी संकेत दिये हैं कि राजनीतिक स्तर पर भी इस हत्या की जांच कराई जाये ।

श्री हाथी : जैसा मैंने स्टेटमेंट कहा :

"No possibility is being ruled out and we have asked them to do it with an open mind—all aspects of the case."

श्री प्रकाशवीर शास्त्री : मेरा सवाल स्पष्ट था । आप मेरे प्रश्न को सुनिये ।

अध्यक्ष महोदय : उन्होंने माननीय सदस्य का स्पष्ट जवाब अपने स्टेटमेंट में दे दिया कि जाती दुश्मनी के अलावा भी जो कुछ कारण हो सकते हैं, पोलिटिकल या दूसरे, उन की तहकीकात की जायेगी ।

श्री हाथी : वही मैं ने कहा ।

अध्यक्ष महोदय : मंत्री महोदय ने ही कहा है । मैं अपनी तरफ से कुछ नहीं कह रहा हूं ।

श्री ओंकार लाल बेरवा (कोटा) : जो कुछ मैं जानना चाहता हूं उस के बारे में मंत्री महोदय ने अपने वक्तव्य में कुछ नहीं कहा । हत्या होने के बाद में ही करीब दस मिनट के बाद एक नीली गाड़ी निकली जिस में राजस्थान विधान सभा के एक मंत्री श्री डांगे थे । उन को रोक कर फोन करने के लिये कहा गया । लेकिन उन्होंने नहीं किया । मैं जानना चाहता हूं कि क्या इन सारी बातों का पता गृह-मंत्री को है कि उन्होंने फोन क्यों नहीं किया और क्यों वह झंडा उतार कर चल रहे थे ।

श्री हाथी : सभी बातें इन्वेस्टिगेशन में आ जायेंगी ।

कुछ माननीय सदस्य : उन को इस बात का पता है या नहीं ।

अध्यक्ष महोदय : उन्होंने कहा कि तहकीकात में इसका भी पता लगायेंगे ।

श्री यशपाल सिंह (कैरान) : जैसा माननीय मंत्री जी के बयान से जाहिर है छः हजार के करीब लोगों का चालान कर के तहक़ीकात की गई, पूछताछ की गई । यह बात साफ है कि यह बदचलन लोगों का काम नहीं है बल्कि यह नेकचलन कहे जाने वाले लोगों का काम है । और 32 बोर के जिस रिवाल्वर का जिक्र किया गया है, जो कि पोस्ट मार्टेम में साबित हुआ है, वह .32 बोर का रिवाल्वर पंजाब के किसी नागरिक के पास लाइसेंस्ड तरीके से नहीं है । वह सिर्फ सरकारी अफसरों के पास है । क्या सरकार ने इस बात पर गौर किया है कि कहीं यह काम सरकारी अफसरों से मिलकर तो नहीं किया गया है ।

श्री हाथी : सिर्फ बैड कैरेक्टर्स को ही इंटरोगेट किया गया है ऐसी बात नहीं है, सब लोगों को किया गया है ।

अध्यक्ष महोदय : शरीफ आदमियों को भी किया गया है क्या ?

श्री यशपाल सिंह : .32 बोर के रिवाल्वर आप के किसी नागरिक के पास नहीं है ।

श्री हाथी : आर्म्स के बारे में भी जांच की जा रही है ।

श्री बूटा सिंह (मोगा) : सरकार के जो अधिकारी और पुलिस कर्मचारी इस तहकीकात में लगाये गये हैं उन में से जो सब इन्स्पेक्टर्स हैं उन से ऐसा सूना गया है कि जो डी० आई० जीज, एस० एस० पीज और एस० पीज लगाये गये हैं, वे अनाड़ी किस्म के लोग हैं ऐसे मामलों की पड़ताल करने में । मैं जानना चाहता हूं कि क्या गृह मंत्री वहां के थानेदार को इस मामले में सारी जिम्मेदारी दे कर तायनात करेंगे ताकि वह खुद सारी क्राइम का पता चला सकें क्योंकि इतनी बड़ी मशीनरी से अब तक कोई फायदा नहीं हुआ ।

श्री हाथी : किसी खास आदमी के हाथ में इस मामले को देना या न देना अलग बात है, लेकिन जो डाइरेक्शन दी जा रही हैं उन में सभी बातों को सोचा जाता है ।

श्री गुलशन (भटिंडा) : क्या गृह मंत्री यह बतलाने की कृपा करेंगे कि जो पंजाब विधान सभा में भूतपूर्व गृह-मंत्री ने एक बयान दिया है जिस में पंजाब के मंत्रिमंडल के कुछ मंत्रियों पर सरदार प्रताप सिंह कैरों के कत्ल का दोष लगाया गया है, उस की जांच पड़ताल करने के लिए केन्द्रीय सरकार इस मामले को अपने हाथ में लेने को तैयार है ।

श्री हाथी : मैं ने कहा कि ऐसी बहुत सी बातें हैं जिन को सिफ्ट करना जरूरी है। कोई बात सच आती है कोई सच नहीं आती है। जहां तक केन्द्रीय सरकार का ताल्लुक है, मैं ने कहा कि जो सहायता पंजाब सरकार मांगेगी वह सब हम देंगे।

श्री गुलशन मेरे सवाल का जवाब नहीं मिला।

अध्यक्ष महोदय : उन्होंने कहा कि सेंटर अपने हाथ में नहीं लेगा।

श्री नवल प्रभाकर (दिल्ली-करोलबाग): क्या गृह मंत्री जी को ज्ञान है कि पंजाब विधान सभा में किसी सदस्य ने यह कहा है कि जिस व्यक्ति ने थाने में रिपोर्ट की थी उसकी मृत्यु हो गई है।

श्री हाथी : वह तो हो गई है। यह ठीक बात है।

श्री नवल प्रभाकर : इस का कारण था।

श्री हाथी: हार्ट फेल।

Shri D. C. Sharma (Gurdaspur): The impression is gaining ground everyday in Punjab and elsewhere that the administration is making more a show of conducting an inquiry than really conducting an inquiry and that the Government is relying more upon numbers than upon the tracking of all those culprits and other things which are really involved in it. May I know if the Government is in a position to contradict this impression which is gaining ground everyday in the mind of the public not only in Punjab but all over India?

Shri Hathi: As I have stated, the Director here and the top officers are giving suitable directions so that the investigations may go on the right lines.

श्री बागड़ी (हिसार): अध्यक्ष महोदय, पंजाब की आम जनता में और देश के आम लोगों में एक चर्चा है कि इस कत्ल के पीछे बड़े राजनीतिक कांग्रेसी सज्जनों का हाथ है, यह कोई मामूली घटना नहीं है। एक महीने से अधिक का समय हो गया और इसके ऊपर प्रान्त की तमाम शक्तियों के लगने के बावजूद भेद नहीं निकला। यह भी इस शक को पक्का करता है। तो क्या देश की जनता की भावना जो अमन चैन की तरफ से हटती जा रही है, उस कमी को पूरा करने के लिए और इस बात के लिये मजबूती से कदम उठाने के लिये इस मामले की केन्द्रीय सरकार खुद अपने हाथ में लेगी ताकि सारे देश के अन्दर इस के उपर देख भाल हो सके।

अध्यक्ष महोदय : बार बार वही सवाल दोहराया जा रहा है।

श्री हाथी : मैं ने जवाब दे दिया है और जो कुछ कार्रवाई हो रही है वह मैं ने बतलाई। जहां तक केन्द्रीय सरकार का ताल्लुक है, वह सभी प्रकार की सहायता देने के लिये तैयार है। लेकिन **अन्डर दि कांस्टिट्यूशन ला एंड आर्डर स्टेट सब्जेक्ट** है इस लिये

एक माननीय सदस्य : सेन्टर अपने हाथ में क्यों नहीं लेता।

श्री बागड़ी : मेरा प्रश्न यह था कि जब पंजाब सरकार खुद मुजरिम है और उसी को हम यह मामला दे रहे हैं तो जुर्म कैसे निकलेगा।

अध्यक्ष महोदय : इस में मैं क्या कर सकता हूं। मैं जवाब ही ले सकता हूं और वह उन्होंने दिया।

श्री मधु लिमये : श्री प्रताप सिंह कैरों कोई मामूली शख्स नहीं थे। वे पंजाब के मुख्य मंत्री रह चुके थे। जब मुख्य मंत्री थे तब और कत्ल के पहले वे विवाद का विषय बने हुए थे। इसलिये मैं जानना चाहता हूं कि क्या

[श्री मधु लिमये]

केन्द्रीय सरकार एक ऐसे व्यक्ति के मामले को, जिस को लेकर पंजाब में खुद सोच विचार चल रहा है और सरकार के मंत्रियों के बारे में जनता में जाइये, दूकानों में जाइये, मंडियों में जाइये, सब जगह आरोप लगाये जाते हैं, स्वयं अपने हाथ में ले कर उस की जांच पड़ताल करने को तैयार है ।

अध्यक्ष महोदय : यह भी वही सवाल है ।

श्री हाथी : जैसा मैं ने कहा सरदार साहब की मृत्यु बहुत खेदजनक है, शोचनीय बात है और हम सब इस से बहुत दुखी हैं । लेकिन जहां तक जांच की बात है, वह स्टेट गवर्नमेंट कर रही है और हम उस को सहायता देंगे । गवर्नमेंट आफ इंडिया इस की सीधी जांच नहीं करेगी ।

श्री हुकम चन्द कछवाय : राजस्थान के एक उपमंत्री उस समय उधर से निकले । उन्होंने यह सारी घटना देखी । उस समय लाश पड़ी थी, मंत्री होने के नाते क्या उन का यह कर्त्तव्य नहीं था कि वह उस की छान बीन करते और इस मामले में इंटरेस्ट लेते । उन्होंने अपने कर्त्तव्य की उपेक्षा की और आगे चल कर उन्होंने विधान सभा में यह बयान दिया कि मैं जिस वक्त निकला उस समय वहां पुलिस थी । उन्होंने यह गलत बयान दिया । मैं जानना चाहता हूं कि क्या सरकार उस की जांच पड़ताल करेगी ।

अध्यक्ष महोदय : हम कैसे कह सकते हैं कि गलत बयान दिया । वह तो यहां हैं नहीं ।

श्री हुकम चन्द कछवाय : यह समाचार-पत्रों में छपा है । उन्होंने कर्त्तव्य का पालन नहीं किया ।

श्री मधु लिमये : अध्यक्ष महोदय, सरकार से आप कहिये

अध्यक्ष महोदय : मैं क्या कह सकता हूं ।

श्री हुकम चन्द कछवाय : उन्होंने अपने कर्त्तव्य की उपेक्षा की । इस के पीछे कौन सा राज था ।

अध्यक्ष महोदय : हम यहां यह फैसला नहीं कर सकते । आप कोई सवाल पूछना चाहें तो पूछ सकते हैं । लेकिन यह सवाल नहीं है कि वहां से वह गुजरे (*Interruptions*) मेरी बात भी खत्म होने दीजिए । वहां उन्होंने जो बयान दिया है वह गलत बयान है, वहां पुलिस नहीं थी, वगैरह, यह तो आरग्यूमेंट की बात है

श्री हुकम चन्द कछवाय : क्या हकीकत में मंत्री महोदय वहां से निकले ? क्या यह बात सही है ?

Shri Hathi: So many facts have come to the notice of Government during the investigation. The fact which the hon. Member has said has also come to notice. But whether it has any direct bearing on the offence or not has also to be decided and that could be done only after the full investigation is over.

Shrimati Renu Chakravartty: Is there going to be an inquiry into that?

श्री जगदेव सिंह सिद्धान्ती (झज्जर): पंजाब का वातावरण दो तीन साल से बहुत दूषित हो चुका था और अब भी वह दूषित है । ऐसी स्थिति में केन्द्रीय सरकार का पंजाब सरकार पर जांच का सारा प्रबन्ध छोड़ देना ठीक नहीं है । केन्द्रीय सरकार क्यों नहीं इस मामले को अपने हाथ में ले लेती ?

अध्यक्ष महोदय : यह सवाल तो बार बार किया जा चुका है ।

Shrimati Renu Chakravartty: May I just ask the hon. Minister to answer the question asked by Shri Hukam Chand Kachhavaiya? We are all interested in the answer, because it was

a Deputy Minister. Will the hon. Minister inquire into that? That was the question.

Mr. Speaker: Yes, he has said that.

Shri J. B. Kripalani: There may be no connection with the murder. But can a gentleman pass a place and see a man murdered and yet not stop, and that too, a Minister or Deputy Minister at that? That is the question and not whether he was concerned with the murder or not. I am sure he has had nothing to do with the murder.

Mr. Speaker: I cannot decide here that he did not perform those duties which he should have done. We are not here at this moment to decide that.

Shri Nath Pai: What is the hon. Minister's information?

श्री बागड़ी : राज्य सभा में यह चर्चा आ चुकी है ।

Shri J. B. Kripalani: What is the hon. Minister's inforamtion?

श्री मौर्य (अलीगढ़): श्रीमान्, पंजाब में एक विशेष आंदोलन चला और स्वर्गीय सरदार प्रताप सिंह कैरों ने उसको अपने तरीके से दबाया । उनका काम करने का अपना ढंग था--गलत या सही मैं यह नहीं कहता--जिसके कारण उनके कुछ दुश्मन हो गए, राजनीतिक क्षेत्र में और सरकारी कर्मचारियों में भी । जब उनको मुख्य मंत्री पद से हटाया गया तो क्या इन तमाम बातों का ध्यान रखा गया था, कि उन के बहुत से दुश्मन हैं राजनीतिक दलों में भी, सत्ताधारी वर्ग में भी और सरकारी कर्मचारियों में भी अगर यह बात सरकार के ध्यान में भी थी तो क्या उन के लिए कोई गैंडो दिया गया, और अगर दिया गया तो उनके कत्ल के वक्त वह गैंडो कहां था ?

Shri Hathi: All these facts have been taken into consideration.

अध्यक्ष महोदय : उनका सवाल इस बारे में नहीं था । सवाल यह है

Shri Hathi: The persons who were not on good terms with the late Shri Pratap Singh Kairon or those who were on inimical terms with him etc. have been taken into consideration, and all possible clues that may come to light......

अध्यक्ष महोदय : उनका सवाल यह था कि...

Shri Hathi: I have understood the question to be this that because of the method, right or wrong, which Shri Pratap Singh Kairon had followed, he had a number of enemies, and the question was whether anything had been done to see whether from any of these quarters this had not happened.

अध्यक्ष महोदय : मौर्य साब आप अपना सवाल फिर कर लीजिए. ।

श्री मौर्य : एक विशेष आन्दोलन चला था पंजाब में जिसको दबाने के कारण स्व० सरदार प्रताप सिंह कैरों के बहुत से दुश्मन हो गए थे राजनीतिक दलों में, सत्ताधारी दल में भी और सरकारी कर्मचारियों में भी । जब उन को मुख्य मंत्री पद से हटाया गया, तो क्या इन तमाम बातों को ध्यान में रखते हुए उनको गैंडो दिया गया था, और अगर दिया गया था तो उस समय जब कि उनका कत्ल हुआ वह गैंडो कहां था ?

Shri Hathi: I have followed the question. After Sardar Pratap Singh Kairon left his Chief Ministership, security arrangements were made. But at his own request, these had been withdrawn; he did not want these.

An hon. Member: When was it?

श्री प्रकाशवीर शास्त्री : मैं एक व्यवस्था का प्रश्न उठाना चाहता हूं ।

अध्यक्ष महोदय : ठहर जाइए, अभी व्यवस्था का प्रश्न नहीं उठाता । अभी आप बैठिए, मैं आप को बुला लूंगा ।

Shri S. M. Banerjee: Is it a fact that before, he was murdered, Sardar Pratap Singh Kairon was in Delhi and he met the Prime Minister, the Finance Minister, and probably the Home Minister, and made certain confessions in regard to the income tax assessment of, or the concealment of income by, his sons, and that was one of the reasons why people became against him? Is this true, and if so, why was he not given protection against his own sons?

The Minister of Finance (Shri T. T. Krishnamachari): I would only like to say that I had not met the late lamented Sardar Saheb; for quite some time, he never met me.

Shri S. M. Banerjee: He met the Prime Minister. It came out in the newspapers. Let the Prime Minister deny it if it is incorrect.

Shri Lal Bahadur Shastri: He met me, no doubt, but not a word of this was mentioned by him to me.

Shri S. M. Banerjee: On a point of order. I have a submission to make.

This news came out in the newspapers that Sardar Pratap Singh Kairon came here and he met the Prime Minister. My information is—may be wrong; if he had denied it in the usual course, that would have been the end of the matter—that he did mention about Punjab politics and and that he was harassed by some people....

Mr. Speaker: The question has been answered. I am not going to allow further questions.

श्री प्रकाशवीर शास्त्री : मैं यह व्यवस्था चाहता हूं कि जब सदन में बार बार सदस्यों की ग्रोर से एक ही प्रश्न पूछा जा रहा हो ग्रौर सरकार उस प्रश्न की बार बार उपेक्षा करती जा रही हो उस ग्रवस्था में इस सदन के सदस्यों का क्या कर्त्तव्य हो जाता है। यहां से बार बार यह प्रश्न पूछा जा रहा है....

ग्रध्यक्ष महोदय : मुझे पता है।

श्री प्रकाशवीर शास्त्री : मैं यह कहना चाहता हूं कि एक महीने के बाद भी पंजाब सरकार जब किसी निर्णय पर नहीं पहुंच सकी तो केन्द्रीय सरकार को उस जांच को ग्रपने हाथ में लेने में क्या ग्रापत्ति है? इसका कोई उत्तर नहीं ग्रा रहा।

ग्रध्यक्ष महोदय : इसका उत्तर उन्होंने दिया।

श्री प्रकाशवीर शास्त्री : कोई उत्तर नहीं दिया।

ग्रध्यक्ष महोदय : कांस्टीट्यूशन में ला एंड ग्रार्डर स्टेट गवर्नमेंट के हाथ में। चूंकि मरडर पंजाब में हुग्रा, इसलिए पंजाब सरकार ने उसकी तहकीकात की। सेंट्रल गवर्नमेंट जो मदद वह मांगे वह देने के लिये तैयार है। कानून ग्रौर कांस्टीट्यूशन के मुताबिक यही हो सकता। (*Interruptions*)

मेरे बार बार कहने पर भी ग्राप लोग बाज नहीं ग्राते, तो मुझे सख्त कदम उठाना पड़ेगा।

यह सवाल किया गया है कि बार बार सदस्यों द्वारा यह उठाया गया पर गवर्नमेंट इसका जवाब नहीं देती।

जवाब ग्रा गया ग्रौर जवाब दे दिया गया। मेम्बरों को चाहिए कि उसी सवाल को बार बार न उठाएं ताकि काम ग्रागे चल सके।

श्री बागड़ी : इसका जवाब नहीं दिया है।

Shri Kapur Singh (Ludhiana): Are Government aware of the current whispers in the Punjab of widespread suspicion about the complicity of some leaders of the Government of India in this crime? If so, what steps are being taken to dispel these horrible rumours?

Shri Raghunath Singh: What is the meaning of "the leaders of the Government of India"?

Mr. Speaker: Order, order. Is the Home Minister going to answer it?

The Minister of Home Affairs (Shri Nanda): No, Sir. It is a fantastic thing even to think of.

Shri Kapur Singh: We did not hear the answer.

Mr. Speaker: It is a fantastic thing even to think of.

Shri Kapur Singh: So do we think, but may I know what steps are being taken because there are very widespeard rumours?

Mr. Speaker: That is all.

श्री प्रिय गुप्त (कटिहार) : जब कि हिन्द सरकार को मालूम है कि पंजाब की पुलिस में काम करने वाले उच्च पुलिस पदाधिकारी भी श्री कैरों द्वारा उन पर की गई ज्यादती के कारण उनको कैरो साहब से शिकायत थी और वे उनके खिलाफ़ थे, इस पर भी इस विषय को यह कह कर टाल देना कि चूंकि ला ऐंड आर्डर राज्य सरकार का विषय है इसलिए केन्द्रीय सरकार इस मामले को खुद अपने हाथ में नहीं ले सकती, कुछ उचित नहीं जंचता है और इसलिए क्या मैं गृह मंत्री जी से पूछ सकता हूं कि उन्होंने इस चीज को मद्देनजर रखते हुए और इस मामले के महत्व और ख़ास दूसरी चीजों के मद्देनजर रखते हुए वे इस मामले को सीधे अपने हाथ में लेने की सोच रहे हैं या नहीं ? दूसरे क्या यह उनके इल्म में नहीं है कि राज्य सरकार चूंकि इस में नाकामयाब रही है और इस सब्जेक्ट की स्पेशल इम्पोर्टेंस को देखते हुए भी केन्द्रीय सरकार देश की भलाई के ख़ातिर इस मामले को अपने हाथ में नहीं ले सकती है ? (इंटरप्शंस)

अध्यक्ष महोदय : बार बार यही कहा जा रहा है ।

श्री प्रिय गुप्त : राज्य सरकार फेल हो गयी हैं ....

अध्यक्ष महोदय : यह कई लोगों ने कहा है ।

Shri Nanda: I was not present in the earlier stages, but as you have made it clear, it is quite evident that the Centre is making the utmost contributinon, but in addition to that—I believe that must also have been revealed—the whole co-ordination has also been undertaken by the Director of the Intelligence Bureau, and therefore, whatever is needed in order to ensure that the arrangements are proper and effective is being done, and we are assisting to the best of our capacity.

Shri Priya Gupta: My question was not answered.

श्री मधु लिमये : आपने कहा कि यह जो प्रश्न है वह राज्य सरकार के अधीन है । ला ऐंड आर्डर राज्य सरकार का विषय है तो मैं आपका फैसला इस बात पर चाहता हूं कि क्या इस तरीक़े की जांच भारत सरकार द्वारा कराया जाना मौजूदा संविधान के विपरीत है ? क्या केन्द्रीय सरकार द्वारा इस मामले की जांच कराना संविधान के खिलाफ़ है क्या यह आप का फैसला है ?

अध्यक्ष महोदय : यह राज्य सरकार का मामला है ।

श्री भागवत झा आज़ाद (भागलपुर) : श्री प्रताप सिंह कैरों की मृत्यु के आठ घंटे के बाद उनकी लाश हटाया जाना, प्रान्तीय सरकार की कठिनाइयों, मजबूरियों और लिमिटेशंस को मद्देनजर रखते हुए और उससे उत्पन्न उनकी असफलताओं को ख्याल में रखते हुए और जबकि केन्द्रीय सरकार इस मामले में राज्य सरकार की पूरी पूरी सहायता कर रही है उसके बावजूद भी हत्यारों का पता न लग पाना, क्या इन तमाम चीजों को देखते हुए और यह देखते हुए कि राज्य सरकार

[श्री भागवत झा आजाद]

असफल हुई है क्या केन्द्रीय सरकार यह मुनासिब नहीं समझती है कि इस मामले की जांच का पूरा कार्य वह अपने हाथ में ले ले अथवा कौन सी सहायता और भी इसके लिये प्रान्तीय सरकार को देने जा रही है ताकि राज्य सरकार इस बारे में सफल हो सकें ?

श्री हाथी : प्रान्तीय सरकार को इनवैस्टिगेशन के लिए कोई ऐक्सपर्टस चाहिएं, कोई आफिसर्स चाहिएं अथवा कुछ विशेष इंस्ट्रूमेंट्स चाहिएं तो वह सब चीजें हम उन्हें देंगे ।

Shri N. Dandeker (Gonda): Sir, You have said that under the Constitution the investigation in this case is, a State subject. The Minister has said that the Central Government is rendering all possible assistance to the State Government. The Minister has also said that no motives, including political motives, will be ignored. I frankly cannot understand how the Central Government can give us an undertaking that political motives will not be ignored, when in fact, they say that it is not within their competence to make the investigation themselves, but they are merely assisting the Punjab Government. If they are not in control of the investigation, how do they assure this House that political motive as a motive for the murder will not be ignored or will be taken into account?

Shri Hathi: As I have explained, there is co-ordination and direction in the investigation. We have the Director who is the topmost police officer here. He gives directions, and in this giving of directions he can say that the investigations that are proceeding should proceed on particular lines, so that no clue is being left out.

Shri N. Dandeker: That is not the answer to my question. Am I to understand that the Central Government is directing the operations of investigations? I want to know because in the same breath they say it is not within their competence.

Mr. Speaker: Co-ordination they are doing.

Shri N. Dandeker: I want to know how they take responsibility for giving to this House the firm assurance that political motives will be taken into account.

Shri Hathi: It is not a question that political motives will be taken into account. I said all clues, whichever are possible for investigation, will be pursued.

श्री सिंहासन सिंह (गोरखपुर) : पत्रों में इस आशय का एक समाचार छपा था कि श्री कैरों हत्याकांड के अपराधी पाकिस्तान चले गये हैं जिसके कि माने यह हुए कि जो जांच कर रहे थे उनकी जानकारी में अपराधियों के नाम आदि तथा उनकी गतिविधियां थी तभी तो अखबारों में यह चीज छपी कि वे पाकिस्तान चले गये हैं । दूसरे अखबार में इस खबर के छपने के बाद कि अपराधी पाकिस्तान चले गये हैं सरकार की तरफ़ से उस का कोई खंडन नहीं हुआ जिसके कि आधार पर भी यह साबित होता है कि अधिकारियों को मालूम हो गया था कि अमुक अमुक आदमी हैं जो कि हिन्दुस्तान में न होकर पाकिस्तान में हैं । मैं सरकार से जानना चाहता हूं कि यह न्यूज़ सही है या गलत है और इसके ऊपर सरकार ने कोई अन्वेषण किया है या नहीं ?

श्री हाथी : अपराधी पाकिस्तान में चले गये हैं अभी तक तो ऐसी कोई बात सरकार को मालूम नहीं हुई है ।

श्री वलजीत सिंह (उना) : समाचारपत्रों में यह बतलाया गया है कि श्री प्रताप सिंह कैरों और उनके साथियों की जो हत्या हुई है उसका प्लान दिल्ली में बनाया गया था, वह हत्यारे दिल्ली से गये और चार घंटे वहां सड़क पर नाजाइज असला लेकर बैठे रहे और हत्या

के बाद दिल्ली वापस आ गये तो इस सम्बंध में मैं जानना चाहता हूं कि इतने दिन तक हत्यारों का पकड़ा न जाना, उनका सुराग न पाना देश में बेचैनी बढ़ाता है और खासतौर पर इस बारे में पंजाब में झगड़े का विषय बना हुआ है। पंजाब के मुख्य मंत्री और प्रदेश कांग्रेस कमेटी के अध्यक्ष जो कि गृह मंत्री से मिले हैं और उन्होंने इस सम्बंध में अपने सुझाव दिये हैं उनके आधार पर क्या सेंट्रल गवर्नमेंट इस सारे मामले पर विचार करके निर्णय करने वाली है ?

अध्यक्ष महोदय : बार-बार यह ही कहा गया है।

Shri Nanda: They met me, and they are satisfied with my answer that we will take a hand in this, in the sense of co-ordination, and our advice and assistence have a meaning.

Shri Iqbal Singh (Ferozepur): Within one day of the murder, the Punjab Home Secretary gave a statement, which was piblished in the *Tribune*, that this was not a political murder, and after that similar statements were made by responsible persons in Punjab. That has given a wrong twist and wrong inforamtion to the whole enquiry. May I know whether the Government of India, especially the members of the High Command, will take steps....

Shri Nath Pai: On a point of order. Parliament has no High Command. You are the only High Command which we recognise.

Shri Nath Pai: What is the insinuamy feelings. Will the Government of India, the Prime Minister or the Home Minister, satisfy us in this respect? A premier Congressman has been murdered in day light n Punjab, and a wrong twist has been given to the enquiry by responsible persons. Will that impression be removed?

Shri Nath Pai: What is the insinuation? Should others be murdered? Only a Congressman should not be murdered?

Shri Hem Barua: The citizens are not safe in this country. Does it mean that we are all to be murdered because we are not Congress . . . (*Interruptions.*)

Shri Nanda: As I said, I have been in touch personally with the officers, chiefly the top officers here and the officers have been assured completely that whatever any persson may have said or not said, they have to pursue every possible clue without any kind of consideration as to who the person is?

श्री रघुनाथ सिंह : मैं यह जानना चाहता हूं कि अब तक इन्वेस्टीगेशन या एन्क्वायरी के सिलसिले में कोई आदमी एरेस्ट भी किया गया है या नहीं।

श्री हाथी : कुछ लोगों को इन्टेरॉगेशन के लिए एरेस्ट किया था, लेकिन और कोई एरेस्ट नहीं किये गए।

Shri Iqbal Singh: The Home Secretary has not contradicted that statement.

Mr. Speaker: Order, order.

Shri D. D. Puri (Kaithal): It has been stated with considerable vehemence that no possible motive is being ruled out. Is the Minister aware that the police officer concerned, Shri Mathur himself, has issued more than one public statement completly ruling out any political motive attached to the crime? Which of the two positions is correct?

Shri Hathi: As I said, I am not aware of any such statement....(*Interruptions*).

Mr. Speaker: If he is not aware, he can try to find out whether it is a fact.

An hon. Member: This is how they are in 'touch' with investigations!

श्रीमती सुभद्रा जोशी (बलरामपुर) तहकीकात करने के लिए आफ़िसर्ज की इतनी बड़ी फ़ौज लगा रखी है, लेकिन जिसने रिपोर्ट लिखवाई, उसकी मृत्यु हो गई और उसका पोस्ट-मार्टम भी नहीं किया गया । सोनीपत से जो डाक्टर आया, उसने कहा कि सुबह खबर भेजी होगी, लेकिन मुझे तो साढ़े चार बजे, पौने पांच बजे खबर मिली । इन सब बातों को देखते हुए मैं यह जानना चाहती हूं कि क्या विधान में ऐसी दिक्कत है कि इतने एक्स्ट्राडिनरी सर्कमस्टांसिज में भी सरकार यह एन्क्वायरी अपने हाथ में नहीं ले सकती है ।

Shri Nanda: It has been answered.

श्री हरि विष्णु कामत : एन्क्वायरी है या इन्वेस्टीगेशन ?

श्री हुकम चन्द कछवाय : लोगों में चर्चा है कि फ़िरोज़पुर की जेल के खूनी कैदियों से यह हत्या करवाई गई और हत्या के बाद उन कैदियों को फिर जेल में पहुंचा दिया गया ।

अध्यक्ष महोदय : जिस चर्चा का कोई पता किसी माननीय सदस्य को हो, वह उसकी इत्तिला इन्वेस्टिगेटिंग एथारिटी को दें ।

श्री मधु लिमये : हम पर विश्वास नहीं है ।

12.54½ hrs.

PAPERS LAID ON THE TABLE

STATEMENT RE: AMENDMENT OF THE I.L.O. CONSTITUTION, ETC.

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): I beg to lay on the Table a copy each of the following papers:—

(i) Statement regarding ratification of Instruments (Nos. 1—3) for the amendment of the ILO Constitution 1964.

[*Placed in Library, see* No. LT-3933/65].

(ii) Government Resolution No. WB-3(26)/64 dated the 3rd March, 1965; regarding recommendations of the Central Wage Board for Coffee Plantation Industry.

[*Placed in Library, see* No. LT-3934/65].

(iii) Government Resolution No. WB-3(3)/65 dated the 4th March, 1965 regarding recommendations of the Central Wage Board for Rubber Plantation Industry.

[*Placed in Library, see* No. LT-3935/65].

REPORT OF THE EVALUATION COMMITTEE

The Deputy Minister in the Ministry of Information and Broadcasting (Shri C. R. Pattabhi Raman): I beg to lay on the Table a copy of Report of the Evaluation Committee on Five Year Plan Publicity by Voluntary Organisations. [*Placed in Library, see* No. LT-3936/65].

Shri Basappa (Tiptur): This report may kindly be circulated as this is a valuable document.

12.54 hrs.

ELECTION TO COMMITTEE

CENTRAL ADVISORY COMMITTEE FOR THE NATIONAL CADET CORPS

The Deputy Minister of Defence (Dr. D. S. Raju): I beg to move:

"That in pursuance of sub-section (1) (i) of Section 12 of the National Cadet Corps Act, 1948, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to